

buyers in Rupee Payment Area (RPA) countries, the above requirement will not necessarily apply.

**EXPORT OF READYMADE GARMENTS, TEXTILES, JUTE GOODS, CARPETS AND HANDICRAFTS**

1478. SHRI BHAGEY GOBARDHAN : Will the Minister of TEXTILES be pleased to state :

(a) whether all exports of readymade garments, textiles, jute goods, carpets and handicrafts are now proposed to be negotiated only in terms of foreign currency and not in Indian rupee; and

(b) if so, the facts in this regard and the names of countries which are agreeable to such terms ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) and (b) Government has decided that all export contracts with foreign buyers in General Currency Area countries shall be in foreign convertible currency only. This requirement will not necessarily apply in respect of Rupee Payment Area countries.

**CASH COMPENSATORY SUPPORT TO EXPORTERS**

1479. SHRI BHAGEY GOBARDHAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received a number of representations from exporter for allowing Cash Compensatory Support for the next few months in order to enable them to fulfil their on-going trade commitments; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Yes, Sir. CCS was suspended with effect from 3rd July, 1991 as part of a package of trade policy reform measures. Subsequently, in his Budget Speech, Finance Minister announced that CCS was abolished w.e.f. 3-7-1991.

**IMPOSITION OF CASH MARGIN ON IMPORT OF GOODS**

1480. SHRI RAM NAIK : Will the MINISTER OF FINANCE be pleased to state :

(a) whether a minimum cash margin is imposed by the Reserve Bank of India on import of goods other than capital goods;

(b) whether the semi-Government and private institutions which get Government grant for imports are exempted from payment of cash margin; and

(c) if not, whether the Government propose to exempt such institutions from payment of cash margin ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) The Reserve Bank of India (RBI) has reported that it has stipulated certain minimum cash margins at the time of placement of orders and/or opening of letters of credit for several categories of imports other than capital goods.

(b) No, Sir. Government Departments are, however, exempted from minimum cash margin requirements for imports.

(c) No, Sir.

**EXTERNAL DEBT**

1481. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the immediate rise in terms of rupee in the external debt obligations as a result of the devaluation;

(b) the break-up of the external debt as on April 1, 1991 in terms of institutional loans owed by the Government, loans from the foreign governments, commercial borrowings by public and private sectors, repayable deposits by NRIs;

(c) the debt service ratio as a percentage of exports of goods and services during 1990-91, and the preceding three years; and

(d) the estimated debt servicing ratio for 1991-92 ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) The foreign debt liability is fixed mainly in foreign currency and is not directly affected by changes in exchange rate. However, in rupee terms, the external liability may increase by about 21 to 23 per cent as a result of exchange rate adjustments on 1st and 3rd July, 1991 depending upon the currency in which the borrowing is denominated.

(b) The external debt outstanding as on 31st March 1991 on Government Account, Non-Government Account, IMF Borrowings and External Commercial Borrowings is estimated to be Rs. 66044 crores, Rs. 2346 crores, Rs. 4389 crores and Rs. 26706 crores respectively. The cumulative deposits by the Non-Resident Indians as on 31-3-91 is estimated to be Rs. 20542 crores.

(c) The debt service ratio as a percentage of export of goods and services during 1987-88, 1988-89, 1989-90 and 1990-91 is estimated to be 23.3, 22.5, 21.4 and 20.8 respectively.

(d) The debt service ratio for 1991-92 will depend on a number of factors such as export of goods and services, invisible earnings, likely debt service payments to be made etc. Therefore it is difficult, at this stage, to estimate precisely the debt service ratio for 1991-92.

#### SETTLEMENT OF CLAIMS BY G.I.C. IN JAMMU AND KASHMIR

1482. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the number of claims filed with the General Insurance Corporation for loss of property in fire or civil commotion during the last three years ending March 31, 1991 in Jammu and Kashmir;

(b) the number and value of the claims settled as on April 1, 1991; and

(c) the number of claims which have not been settled for more than one year as on April 1, 1991 with district-wise break-up ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) The total number of claims filed with the four subsidiaries of the General Insurance Corporation of India in Jammu & Kashmir during the last three years ending 31st March, 1991 is 3,163 out of which, 1,347 claims involving an amount of Rs. 7.49 Crores have been settled as on 1st April, 1991.

(c) In view of the disturbed conditions in the Srinagar valley, some of the old records are not readily traceable. In these circumstances, it is not possible to furnish the information regarding number of claims pending for more than a year and the district-wise break-up of such claims. However, the total number of claims pending as on 1st April, 1991 is 2179.

[Translation]

#### HOUSING SCHEME FOR CIVIL EMPLOYEES OF CENTRAL ORDNANCE DEPOT AND OTHER ESTABLISHMENTS AT KANPUR

1483. SHRI KESRI LAL : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have prepared any housing scheme for the civil employees of Central Ordnance Depot and other Defence Establishments at Kanpur;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) to (c) A scheme for the construction of quarters for Class III and Class IV civilian employees of Central Ordnance Depot Kanpur, has been projected for inclusion in Army's 1992-93 Schedule of Works. 229 quarters for the civilian employees under Defence Research & Development Organisation's establishment in Kanpur were constructed during 1990.